

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

OA No. 1243/2019

This the 23<sup>rd</sup> day of April, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Jai Kumar Age-25 yrs  
S/o Sh. Krishan Kumar,  
R/o Vill-Bass  
PO-Achina, Teh & Distt. Charkhi Dadri,  
Haryana ...Applicant

(By Advocate: Mr. U. Srivastava)

**VERSUS**

1. Govt. of NCT of Delhi through its Chief Secretary A-Wing, 5<sup>th</sup> Floor, Delhi Secretariat, IP Estate, New Delhi
2. Delhi Subordinate Service Selection Board (DSSSB) Through its Chairman, FC-18, Karkardooma Institutional Area, Delhi-92
3. Directorate of Education, through its Director Govt. of NCT of Delhi, Old Secretariat, Delhi

## ... Respondents

## **ORDER (Oral)**

**Hon'ble Ms. Nita Chowdhury:**

The applicant has filed this Original Application, claiming the following reliefs:-

- “a) Directing the respondents to place the relevant records pertaining to the present petition before their lordships for the proper adjudication in the matter.
- b) Directing the respondents to consider and finalize the request to allow the applicant for submission of hardcopies of dossiers as it reveals that the applicant is a meritorious SC candidate and has been shortlisted also on securing 78.5 marks while the cut off marks in

SC category is 75.5 only, process the case of the applicant further for appointment accordingly with all consequential benefits.

- c) Allowing the OA of the applicant with cost.
- d) Any other fit and proper relief may be granted."

2. The applicant of this OA has already submitted two representation dated 03.04.2019 and 15.04.2019 to the respondents for allowing him to upload his documents on e-dossier because he could not upload the same due to bereavement in his family.

3. In the circumstances, the applicant is directed to give the aforesaid two representations dated 03.04.2019 and 15.04.2019 to the respondents within 10 days and thereafter the respondents shall pass a reasoned and speaking order thereon within 30 days of receipt of copy of said representations.

4. With the above directions, the OA stands disposed of, at the admission stage itself.

**(S.N.Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

/1g/